

Regularisation of employees appointed on ad-hoc basis in Ministries

1066. SHRI SANTOSH KUMAR SAHU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a number of employees who have rendered more than 3 years' service on ad-hoc basis in the various Ministries/Departments have not yet been regularised; and

(b) if so, by when their services are likely to be regularised?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir. There have been such cases.

(b) Regular appointments can be made only in accordance with the recruitment rules and not merely because some persons have been appointed on ad hoc basis and continued for any length of time. Ministries and Departments concerned would no doubt be taking appropriate steps for making regular appointments depending on circumstances obtaining in each case.

1067. [Transferred to the 26th March 1980].

Cases filed in Courts under Commissions of Inquiry Act

1068. SHRIMATI KANAK MUKHERJEE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the details of the cases filed in the various courts on the basis of reports of each commission of inquiry appointed by the previous Central Government under the Commissions of Inquiry Act;

(b) what are the details of the cases already withdrawn from the courts;

(c) what is the number of cases in which CBI inquiry has been abandoned; and

(d) what are the particulars of the cases referred to in part (c) above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) A statement is attached, giving the required information. [See Appendix CXIII, Annexure No. 78.]

(b) No case has been withdrawn from the courts. However, in two other cases, where charge sheets had been filed by the Government of Haryana against Shri Bansi Lal, Shri Surinder Singh and others relating to the following matters arising out of the report of the Jaganmohan Reddy Commission viz., (i) demolition of the property of Shri Manohar Lal at Bhiwani and (ii) acquisition of plots by Shri Bansi Lal in the names of his daughters, which had subsequently been withdrawn by the State Government. Prosecutor, criminal revision petitions had been filed in Nov., 1979 on behalf of the Central Government against the order of the trial courts allowing the withdrawal of these two prosecutions. Subsequently, applications for withdrawal of the aforesaid two criminal revision petitions were made to the High Court of Punjab and Haryana by the Central Government Standing Counsel on the instructions of the Central Government on the 15th Jan., 1980. The High Court of Haryana and Punjab has since dismissed as withdrawn, the two criminal revision petitions in question.

(c) and (d) In no case has CBI inquiry been abandoned. However, in 7 cases after duly completing investigations, final reports under Section 173 Cr.P.C., recommending closure of the cases, were submitted to the courts and these have been accepted by the courts. Details are given in the annexure. [See Appendix XIII, Annexure No. 7A].

Language used in electoral rolls and ballot papers

1069. SHRI SYED SAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that electoral rolls and ballot papers for any